

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

**UNSTARRED QUESTION NO. 2865
TO BE ANSWERED ON DECEMBER 12, 2024
IMPACT ON LANDLESS URBAN POOR UNDER PMAY-U**

NO. 2865. SMT. PRATIMA MONDAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the steps taken/being taken by the Government for improvement under Pradhan Mantri Awas Yojana-Urban (PMAY-U) with a view to focus on landless urban poor having most vulnerable situation instead of the beneficiaries with existing land or access to capital; and**
- (b) the measures taken/being taken by the Government to address the regional imbalance in completion rates, especially in States like Bihar, the North-Eastern Region and Jammu and Kashmir, where the progress is below 50 per cent?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) & (b): 'Land' and 'Colonization' are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs) including providing land to the landless urban poor to construct the house. However, the Ministry of Housing and Urban Affairs supplements the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS).**

The scheme provided flexibility to the beneficiaries of Economically Weaker Section (EWS)/Low Income Group (LIG) and Middle Income Group (MIG) including landless urban poor & slum dwellers to avail the benefit under any vertical as per the requirement and eligibility criteria. The States/UTs provide land patta/rights to the landless beneficiaries as per their local regulations and applicable policies.

Based on the project proposals submitted by States/UTs, as on 02.12.2024, a total of 118.64 lakh houses have been sanctioned by the Ministry, out of which 114.23 lakh have been grounded and 88.32 lakh are completed/delivered to the beneficiaries across the country.

The scheme has been extended till 31.12.2024, except CLSS vertical of the scheme, to complete all the houses sanctioned without changing the funding pattern and implementation methodology. The Ministry conducts regular review with the States lagging behind the completion of houses, to complete the houses within stipulated timeframe.
